

(b) to (c) The Government has enacted the Gram Nyayalayas Act 2008, which provides for Gram Nyayalayas being established for every Panchayat at intermediate level or a group of contiguous Panchayats at intermediate level in a district or where there is no Panchayat at intermediate level in any State, for a group of contiguous Gram Panchayats.

These Nyayalayas will provide affordable and accessible justice to the common man and woman in the rural areas to cater to specified Civil and Criminal cases. Over 5000 Gram Nyayalayas are likely to be set up across the country, once the Act is fully implemented in the States.

The Central Government has decided to provide financial assistance to the States for establishing the Gram Nyayalayas. The Government would bear the non-recurring cost for establishment of Gram Nyayalayas subject to a ceiling of Rs. 18.00 lakhs per Gram Nyayalaya. The Government would also bear 50% of Rs. 6.40 lakhs per annum as recurring cost per Gram Nyayalaya per year for the first three years

Special leave petitions in Supreme Court

3305. SHRI N.K. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a bench of Supreme Court has recently question the decades old practice of the apex court entertaining Special Leave Petitions against all kinds of judgments;

(b) if so, whether Government proposes to bring suitable changes in the Constitution to put a check on the increasing number of SLPs in the Supreme Court; and

(c) if so, Government's reaction in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No reference has been given of the case of Supreme Court However, it is noticed that a Bench of Supreme Court in SLP no. 7105/2010- Mathai @ Joby Vs. J. George and Ors made one of the order as under:—

'Let the papers of this case be laid before Hon'ble the Chief Justice of India for Constitution of an appropriate Bench, to decide which kinds of cases should be entertained under Article 136, and/or for laying down some broad guidelines in this connection.'

(b) No such proposal is under consideration.

(c) Does not arise in view of the (b) above.

Appointment of judges

†3306. SHRI PRABHAT JHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the constitutional provisions for appointment and dismissal of judges

†Original notice of the question was received in Hindi.